

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-29-2020

Greater Panaji Planning & Development
Authority

...Applicant.

In the matter of
Edgar Ribeiro & Ors.

Versus

NGPDA And Ors.

.... Respondents.

Mr. N. Sardessai, Senior Advocate with Mr. V. Amonkar, Advocate
for the Applicant.

Mr. A. Prabhudessai, Advocate for the Respondent No.1.

Mr. A. D. Bhohe, Advocate for the Respondent No.2.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar,
Additional Government Advocate for the Respondents No.3 to 6.

IN

PIL WRIT PETITION NO.10 OF 2019

Edgar Ribeiro And Ors.

...Petitioner.

Versus

NGPDA And Ors.

.... Respondents.

Ms. Norma Alvares with Ms. Anamika Gode, Advocates for the
Petitioner.

Mr. A. Prabhudessai, Advocate for the Respondent No.1.

Mr. A. D. Bhohe, Advocate for the Respondent No.2.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondents No.3 to 6.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ**

Date: 22nd September 2020

P.C.

Stand over to 12.10.2020.

2. In case any of the parties wish to file any additional affidavit/pleadings, they may do so by 09.10.2020 by exchanging advance copies with each other.

3. Leave is granted to the Greater Panaji Planning & Development Authority to delete 2nd bullet point in paragraph 6/7 of its application No. LD-VC-OCW-29-2020. Such deletion to be carried out within two days from today. The amended copy to be furnished to the respondents to the civil application.

4. All concerned to act on the basis of the authenticated copy of this Order.

M. S. JAWALKAR, J.

M. S. SONAK, J.